



# बिहार गजट

## असाधारण अंक

### बिहार सरकार द्वारा प्रकाशित

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25 वैशाख 1948 (श0)  
(सं0 पटना 505) पटना, शुक्रवार, 15 मई 2026

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निर्वाचन विभाग

अधिसूचना

14 मई 2026

सं० एम-2-01/2026/21—निर्वाचन अर्जी सं०- 04/2020 से संबंधित भारत निर्वाचन आयोग, नई दिल्ली की अधिसूचना संख्या- 82/पूर्व०अनु०-1/बिहार.-वि.स./ई०पी० (04/2020)/2026 दिनांक 20.02.2026 (हिन्दी एवं अंग्रेजी प्रति) के साथ माननीय उच्च न्यायालय, पटना, बिहार का पारित आदेश दिनांक 21 नवम्बर, 2025 की (अंग्रेजी प्रति) सर्वसाधारण की जानकारी के लिए प्रकाशित की जाती है।

बिहार-राज्यपाल के आदेश से,  
माधव कुमार सिंह,  
अपर सचिव।

## भारत निर्वाचन आयोग

## अधिसूचना

निर्वाचन सदन, अशोक रोड, नई दिल्ली- 110001/ तारीख 20 फरवरी, 2026/1 फाल्गुन, 1947 (शक)

सं. 82/पूर्व अनु०-1/बिहार-वि०स०/(04/2020)/2026—लोक प्रतिनिधित्व अधिनियम, 1951 (1951 का 43) की धारा 106 के अनुसरण में, भारत निर्वाचन आयोग एतद्वारा निर्वाचन अर्जी सं०-04/2020 में दिये गये पटना उच्च न्यायालय के तारीख 21 नवम्बर, 2025 के आदेश को प्रकाशित करता है।

IN THE HIGH COURT OF JUDICATURE AT PATNA  
ELECTION PETITION No.4 of 2020

Mithilesh Kumar Tiwari Son of Late Deo Narayan Tiwari, resident of Village and P.O. Dumariya, P.S. Mohammadpur, District – Gopalganj.

.. .. Petitioner/s

Versus

Prem Shankar Prasad Son of Late Deodutt Prasad, resident of Village - Bansghat Masuriya, P.O. Maharani, P.S. Mohammadpur, District – Gopalganj.

.. .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Shashi Bhushan Kumar Manglam

For the Respondent/s : Mr. Uday Pratap Singh

CORAM: HONOURABLE MR. JUSTICE ARUN KUMAR JHA

ORAL ORDER

54 21-11-2025

Heard learned counsel for the petitioner who submits that the present petition has become infructuous due to election recently held for legislative assembly and seeks permission to withdraw the present petition.

2. A perusal of record shows that the proceeding in the present matter was stayed vide order dated 22.03.2024 passed by Hon'ble Apex Court in SLP No. 28145 of 2023. However, a communication has been received from Hon'ble Supreme Court with the information that the petition before the Supreme Court was dismissed as withdrawn on 19<sup>th</sup> September, 2025.

3. In the light of aforesaid facts and circumstances, the present petition is dismissed as withdrawn as having become infructuous.

(Arun Kumar Jha, J)

आदेश से,  
तनुज कुमारी,  
सचिव,  
भारत निर्वाचन आयोग।

Ranjeet/-

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**ELECTION COMMISSION OF INDIA**

**NOTIFICATION**

Nirvachan Sadan, Ashoka Road, New Delhi-110001 Dated 20<sup>th</sup> February, 2026/1 Phalguna, 1947 (Saka)

No. 82/ES-I/BR-LA/(04/2020)/2026:—In pursuance of Section 106 of the Representation of the People Act, 1951 (43 of 1951), the Election Commission hereby publishes Order dated 21<sup>st</sup> November, 2025 of the Patna High Court in Election Petition no. 04 of 2020.

IN THE HIGH COURT OF JUDICATURE AT PATNA

**ELECTION PETITION No.4 of 2020**

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Mithilesh Kumar Tiwari Son of Late Deo Narayan Tiwari, resident of Village and P.O. Dumariya, P.S. Mohammadpur, District – Gopalganj.

.. .. Petitioner/s

Versus

Prem Shankar Prasad Son of Late Deodutt Prasad, resident of Village - Bansghat Masuriya, P.O. Maharani, P.S. Mohammadpur, District – Gopalganj.

.. .. Respondent/s

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**Appearance :**

For the Petitioner/s : Mr. Shashi Bhushan Kumar Manglam

For the Respondent/s : Mr. Uday Pratap Singh

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**CORAM: HONOURABLE MR. JUSTICE ARUN KUMAR JHA**

**ORAL ORDER**

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3. In the light of aforesaid facts and circumstances, the present petition is dismissed as withdrawn as having become infructuous.

(Arun Kumar Jha, J)

By order,  
TANUJ KUMARI,  
SECRETARY,  
ELECTION COMMISSION OF INDIA.

Ranjeet/-

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अधीक्षक, सचिवालय मुद्रणालय,  
बिहार, पटना द्वारा प्रकाशित एवं मुद्रित।  
बिहार गजट (असाधारण) 505-571+50-डी0टी0पी0  
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